

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 74 of 2021**

In the matter of:

Bank of Baroda

....Appellant

Vs.

**Mr. Pankaj Dhanuka, Insolvency Resolution
Professional for Lanco Kondapalli Power Ltd.**

....Respondent

Present:

Appellant: Mr. Praveena Gautam, Advocate.

**Respondent: Ms. Misha, Mr. Vaijayant Paliwal, Ms. Charu Bansal,
Ms. Jasveen Kaur, Advocates.**

ORDER

(Through Virtual Mode)

15.02.2021: It has been brought to our notice that in the last line of the minutes of proceedings recorded on 11th February, 2021, while granting interim relief a typographical error has crept in. The last sentence of the order has been recorded as follows:

“Meanwhile, on the next date of hearing, the impugned order shall remain on hold.”

Typographical error having occurred due to inadvertence and human error is rectified. The last sentence of the order is to be read as follows:

“Meanwhile, till the next date of hearing, the impugned order shall remain on hold.”

Contd/-.....

The corrected version of the order be issued and placed on record.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

AR/g